

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE MURUGAN FLOUR MILLS PRIVATE LIMITED

RELEVANT PARTICULARS:

1.	Name of Corporate Debtor	SHREE MURUGAN FLOUR MILLS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	15/12/1986
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Coimbatore, Ministry of Corporate Affairs
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U15311TZ1986PTC001889
5.	Address of the registered office and principal office (if any) of Corporate Debtor	No 5, Vinayagar Koil Street Krishnaswamy Nagar Coimbatore-641045, Tamil Nadu, India.
6.	Insolvency commencement date in respect of Corporate Debtor	21/04/2022 (Interim Resolution Professional has received Communication of Order via eMail from the office of Hon'ble NCLT on 22/04/2022)
7.	Estimated date of closure of Insolvency Resolution Process	18th October, 2022.
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Mr. P. Eswaramoorthy Reg.No:IBBI/IPA-002/ IP-N00284/2017-18/10842.
9.	Address and eMail of the Interim Resolution Professional as registered with the Board	Mr. P. Eswaramoorthy No, 44, 5th Street , Ramalingajothi Nagar Near Corporation Office, Nanjundapuram Road, Ramanathapuram, Coimbatore-641045, Tamil Nadu, India.eMail : eswarfcs@gmail.com 0422 – 2322333, 3500466
10.	Address and E-Mail to be used for Correspondence with the Interim Resolution Professional, If Different from those given at Sl. No.9.	Same as serial No.9 above
11.	Last date for submission of claims	05th May, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives	WebLink: https://www.ibbi.gov.in/home/downloads . Physical Address: Same as serial No.9 above

NOTICE is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process against the **SHREE MURUGAN FLOUR MILLS PRIVATE LIMITED** on 21st April, 2022. (Communication of Order via eMail from the office of Hon'ble NCLT was furnished to the Interim Resolution Professional on 22/04/2022)

The creditors of **SHREE MURUGAN FLOUR MILLS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or before **05th May, 2022** to the Interim Resolution Professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Note1: The Submission of claim is to be made in the following specified forms (Forms are available at <https://www.ibbi.gov.in/home/downloads>) along with necessary documentary proof :

Form B : Claim by Operational Creditors except workmen and employees

Form C : Claim by Financial Creditors

Form D : Claim by a Workman or an Employee

Form E : Claim submitted by an authorized representative of workman or employee

Form F : Claim by Creditors other than financial creditors and Operational Creditors

Submission of false or misleading proofs of claim shall attract penalties.

P. Eswaramoorthy, Insolvency Professional

e-Mail : eswarfcs@gmail.com;

Phone : 0422 - 2322333, 3500466

Place : Coimbatore

Date : 23/04/2022

இந்தநிலையில் உண்டாகக் கோட்டில் கோட்டாடு வழக்கு நேற்று

மிண்டும் விசாரணைக்கு வந்தது. வழக்கில் முக்கிய குற்றவாளிகளாக கூறப்படும் சயான், வானையாறு மனோஜ் ஆகியோர் நேரில் ஆஜராகினர். அரசு தரப்பில் வக்கீல்கள் ஜாஜகான், கனகராஜ் ஆகியோர் ஆஜராகினர். பின்னர் வழக்கு தொடர்பாக மேலும் பலரில் விசாரணை நடத்தப்பட உள்ளது, எனவே கூடுதல் அலகாசம் வழங்கவேண்டும் என்று அரசு தரப்பில் கேட்கப்பட்டது. இதைத் தெரிவித்து கோட்டாடு வழக்கை வருத்தி ஜூன் மாதம் 24-ந் தேதிக்கு நீதிபதி ஸ்ரீநாத் ஒத்திவைத்து உத்தரவிட்டார்.

WANTED
VMC SETTERS
10 years Experience
CT: 70102 94629

ஆட்கள் தேவை
கோவை கோட்டுவினில்
அருகில் உள்ள பிரபல
UPVC கம்பெனிக்கு தேவை
ACCOUNTANTS 2 Nos
with minimum 3 years experience
முறைவர் கம் ஆபீஸ்
அசிஸ்டன்ட் (பேட்டி அலகியம்)
கோட்டைவில் அருகாமையில்
உள்ளவர்களுக்கு முன்னுரிமை
84899 11991
Mobile: 98422 51991

WANTED
ACCOUNTANT - Female Only
Degree with 5 yrs. experience, capable of handling - (GST, TDS, ESI, PF & Bank Reconciliation) and also well versed in Tally.
QUALITY CONTROL INSPECTORS
BE / DME - With or Without Experience
VMC / CNC OPERATORS
BE / DME / Any Degree - With or Without Experience
Contact with Bio data, Photo & Proof
EIFCO AUTO COMPONENTS (P) LTD
136/1, Mettupalayam Road, Opp-Kumaran Kalyana Mandapam, Kavundampalayam Housing Unit Bus Stop, CBE - 641030
Cell: 9363105495, 9344621002 | E-mail: eifcoub@gmail.com

WANTED
DTP OPERATOR
with experience from 8 years onwards.
Thorough knowledge in Photoshop, CorelDRAW & Editing
MARKETING EXECUTIVE
with experience from 8 years onwards in the relevant field and good communications skills & valid driving license.
பங்களிப்பை வெவையில் அனுப்புவதன் நபர்கள் தேவை
Salary 20K & above based on qualification and experience
CONTACT: 7 82 40 50 60 7

படிவம் - A
பொது அறிவிப்பு
(தேசிய கடன் தீர்க்க வகையுத்தரோர் மற்றும் நொடிப்பு நிலை வாரியம் ஒழுங்கு விதி 6-ன் கீழ் (பெருநிறுவன நபர்கள் நொடிப்பு நிலை செயல்முறை தீர்மானம்) ஒழுங்கு விதிகள், 2016) (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
ஸ்ரீ முருகன் பிளோர் மில்ஸ் பிரைவேட் லிமிடெட்
கடன்தாரர்கள் கவனத்திற்கு
சம்பந்தப்பட்ட விவரங்கள்
1. பெருநிறுவன கடனாளர் (Corporate Debtor) ஸ்ரீ முருகன் பிளோர் மில்ஸ் பிரைவேட் லிமிடெட்
2. பெருநிறுவன கடனாளர் பதிவு செய்த தேதி 15/12/1986
3. பெருநிறுவன கடனாளர் பதிவு செய்த அதிகார வகை கம்பெனிகள் பதிவாளர், கோயமுத்தூர்
4. பெருநிறுவன அடையாள எண். U15311TZ1986PTC001889
5. பெருநிறுவன கடனாளர்கள் அலுவலகம் மற்றும் முதன்மை அலுவலகம் (ஒத்தேனும் இருப்பின்) நெ.5, விநாயகர் கோவில் வீதி, கீருவனாபி நகர், கோயமுத்தூர்-641045, கன்னியாகுமரி, இந்தியா.
6. பெருநிறுவன கடனாளர் நொடிப்பு நிலை துவங்கிய தேதி 21/04/2022 (இடைக்கால தீர்மான நொடிப்புகளுக்கு தேசிய நிறுவனசேட்ட தீர்ப்பாயத்திடமிருந்து மின் அஞ்சல் வழியாக ஆணை வழங்கப்பட்ட நன் : 22.04.2022)
7. நொடிப்பு நிலை தீர்மான நடவடிக்கைகள் இறுதி 18/10/2022
8. இடைக்கால தீர்மான நொடிப்புகளுக்கான பையர், மற்றும் பதிவு எண். திரு. ப. எஸ்.வருணாசாமி
9. இடைக்கால தீர்மான நொடிப்புகளுக்கான பையர், மற்றும் பதிவு எண். 44, 5ஆம் வீதி, இராமலிங்க நோதிருக்காரி மற்றும் மின் அஞ்சல் ஆணையத்தின் பதிவு செய்யப்பட்டது. 21/04/2022 (இடைக்கால தீர்மான நொடிப்புகளுக்கு தேசிய நிறுவனசேட்ட தீர்ப்பாயத்திடமிருந்து மின் அஞ்சல் வழியாக ஆணை வழங்கப்பட்ட நன் : 22.04.2022)
10. இடைக்கால தீர்மான நொடிப்புகளுக்கான பையர், மற்றும் பதிவு எண். 44, 5ஆம் வீதி, இராமலிங்க நோதிருக்காரி மற்றும் மின் அஞ்சல் ஆணையத்தின் பதிவு செய்யப்பட்டது. 21/04/2022 (இடைக்கால தீர்மான நொடிப்புகளுக்கு தேசிய நிறுவனசேட்ட தீர்ப்பாயத்திடமிருந்து மின் அஞ்சல் வழியாக ஆணை வழங்கப்பட்ட நன் : 22.04.2022)
11. இடைக்கால தீர்மான நொடிப்புகளுக்கான பையர், மற்றும் பதிவு எண். 44, 5ஆம் வீதி, இராமலிங்க நோதிருக்காரி மற்றும் மின் அஞ்சல் ஆணையத்தின் பதிவு செய்யப்பட்டது. 21/04/2022 (இடைக்கால தீர்மான நொடிப்புகளுக்கு தேசிய நிறுவனசேட்ட தீர்ப்பாயத்திடமிருந்து மின் அஞ்சல் வழியாக ஆணை வழங்கப்பட்ட நன் : 22.04.2022)
12. கடன் வழங்கியவர்களின் பிரிவுகள் (எழுவுமிருப்பின்) எட்டம் பிரிவு 21, உபபிரிவு (6A), கீழ் இடைக்கால தீர்வு நொடிப்புகளுக்கான உறுதி செய்தபடி
13. ஒரு பிரிவினரின் கடன் வழங்கியவர்கள் எளிதாகச் செய்யப்படும் அதிகாரபூர்வ பிரதிநிதியாக அடையாளம் காணப்பட்டுள்ள இன்ஸாலவன்சி நொடிப்புகளுக்கான பையர்கள் (ஒரு பிரிவுக்கு மூன்று பையர்கள்)
14. (a) நொடிப்பு நிலை படிவங்கள்
(b) அதிகாரப்பூர்வ பிரதிநிதிகள் விபரம்
கிடைக்கும்மிடம்
05/05/2022
வருத்தது
வருத்தது
கிடைப்பதன்
https://www.ibbi.gov.in/home/downloads.
வரிசை எண். 9ம் குறிப்பிட்டுள்ள முகவரி
இதன் மூலம் 21.04.2022 அன்று தேசிய நிறுவன சட்ட தீர்ப்பாயம் ஸ்ரீ முருகன் பிளோர் மில்ஸ் பிரைவேட் லிமிடெட், ஏதிராக பெருநிறுவன நொடிப்பு நிலை தீர்மான செயல்முறை நொடிப்புகள் உத்தரவு அறிவிக்கப்படுகிறது.
இதன்படி ஸ்ரீ முருகன் பிளோர் மில்ஸ் பிரைவேட் லிமிடெட் என்ற நிறுவனத்திற்கு கடன் வழங்குவதன் மூலம் 2016-ம் ஆண்டு வரிசை எண்ணுக்கு ஏதிராக குறிப்பிட்டுள்ள முகவரியில் இடைக்கால தீர்மான நொடிப்புகளுக்கு (Interim Resolution Professional) 05.05.2022 அன்றே அல்லது அதற்கு முன்பாகவே தங்கள் தங்களுக்கு உரிமை கோரும் நொடிப்புகளை ஆதாரங்கள் காட்டிப்பெறும்படி கோடுக்காட்டப்படுகின்றது.
நீதி பற்றாளர்கள் தங்கள் உரிமை கோரிக்கைகள் மற்றும் ஆதாரங்களை மின்னணு நொடிப்புகளுக்கான மூலமாக மட்டும் சமர்ப்பிக்க வேண்டும். மற்ற பற்றாளர்கள் தங்கள் உரிமை கோரிக்கைகள் மற்றும் ஆதாரங்களை நேரிலே தாங்கள் மூலமாகவே அல்லது மின்னணு நொடிப்புகளுக்கான மூலமாகவே சமர்ப்பிக்கலாம்.
படிவம் B - செயல்பாட்டுடன் வழங்குதல்களை உரிமைகோரல்
படிவம் C - நீதி கடன் வழங்குதல்களை உரிமைகோரல்
படிவம் D - நொடிப்புகளை மற்றும் பணியாளர்களின் உரிமைகோரல்
படிவம் E - நொடிப்புகளை மற்றும் பணியாளர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதிகளின் உரிமைகோரல்
படிவம் F - பிற பங்குதாரர்களின் உரிமைகோரல்
தவறான அறிய அல்லது பொய்யான தகவல்கள் சமர்ப்பிப்பது தண்டனைக்குரிய ஆகும்.
இடம் : கோயமுத்தூர்
தேதி : 23.04.2022
தொலைபேசி : 0422 2322333, 3500466

WANTED
Well established **GARMENTS & TEXTILE-MACHINERY** manufacturer in Coimbatore. Looking forward for the following posts.
ASSEMBLY FITTER (DME / ITI) - 10 Nos.
ELECTRICAL ASSEMBLY (DCE / ITI) - 5 Nos.
WELDER & TURNER (Exp. 5 yrs) - 3 Nos.
DRAFTSMAN (Exp. 5 YRS) - 5 Nos.
STORES OFFICER (EXP. 3 YRS) - 2 Nos.
MARKETING COORDINATOR (EXP. 5 YRS) - 3 Nos.
PRODUCTION HEAD (EXP. 5 YRS) - 2 Nos.
Experience Candidates are required for all the above posts in Textile Machinery Manufacturing field.
RVR MACHINERY TECH (P) LTD
No. 31/9, RVR Indus Park, Nagaiyan Thottam Road, Near Ravathur Piruvu Kannampalayam, Coimbatore-641 402.
99439 59461, 90430 19461
E-mail ID: hrrvrmachinery@gmail.com

WANTED
For a most modern spinning mill with 14000 spindles
S.M. PRODUCTION
D.T.T. with minimum 12 yrs experience in latest LMW machines
S.M. MAINTENANCE
D.T.T. with minimum 15 yrs experience with up-to-date knowledge in compact spinning systems
ELECTRICAL SUPERVISOR
D.E.E. or ITI with minimum 15 years experience. C licence holders preferred.
• Attractive Salary with all benefits
• Accommodation available
HINDUSTAN COTTON SPINNING MILLS
Mettupalayam Road, S.F.No. 341 Padmalaya Nagar, Near Kamachi Amman Kovil, Opp: Bank of Baroda, Narasimhanalckenpalayam, Coimbatore-641031.
✉ officerhr22@gmail.com

PRECICRAFT COMPONENTS INDIA PVT LTD

★★★ கோவை 24-4-2022 9
Qual: Any Degree + System Knowledge Freshers willing to under go Training
OFFICE ASSISTANTS - 3 Nos
Qual: Any Degree with System Knowledge must. Exp: 2 to 4 years
WALK-IN INTERVIEW: 9:30am - 1:30pm with All Original Certificates
ARUNACHALA WEAVING MILLS
S.F.No.106, Anna Nagar, Neelambur, Coimbatore- 62.
Cell: 98946 37777, 77086 99991

HDFC BANK
We understand your world
WE ARE HIRING
India's No.1 private sector bank's leading channel partner looking for smart, young and strong positive attitude men and women who would be asset to our rapidly growing organisation for their operation
RETAIL LOANS & CARDS.
• **BRANCH MANAGER** Job Role
• **TEAM LEADER**
• **CUSTOMER RELATIONSHIP OFFICER**
• **TELE CALLER (FEMALE)**
• **DOCUMENTATION EXECUTIVE**
Qualification : Any Degree / Diploma
Experience : Relevant experience
Min 1 year to 3 years
Job Location : Coimbatore, Tirupur, Erode & Nilgiri Dist.
Walk-in Date : 25th, 26th Apr. 22 | Time : 10am to 5pm
KANAGADHARA ASSOCIATES
An Authorised DSA of HDFC Bank Ltd.,
Grand CAG Central, Space No: T-9,
3rd Floor, No: 496, Avinashi Road,
Near Navandia Signal, Coimbatore-641004.
Ph: 0422-4214812, 93674 99997, 99439 99997

Muthalagu
வேலைவாய்ப்பு
• மேலாளர் • துணை மேலாளர் • கேசியர் • கணக்காளர்
• நகை மதிப்பீட்டாளர் • அலுவலர்கள்
• மார்க்கெட்டிங் அலுவலர் • Data Entry Executive
• Call Center Executive • Digital Marketing
பொள்ளாச்சி மற்றும் கோயம்புத்தூர் இடங்களில் பணி செய்கின்ற எங்கள் கிளைகளில் பணிபுரிவதற்கு ஆட்கள் தேவை.
Fresher. வெளியூரில் தங்கி பணிபுரியவர்களுக்கு முன்னுரிமை வழங்கப்படும்
வயது 20 முதல் 60 வரை
தங்கும் வசதி, அனைத்து சலுகைகளும் வழங்கப்படும்
தொடர்புக்கு:
நாமதளம் வயக்கல் ஒட்டக் தளம், நியூ கிளப் ரோடு,
நியூ மகாநகரம் எதிர், பொள்ளாச்சி
07511 41222 | 97511 41222

C. Only hereto.

B) That the defendants may be ordered and directed to pay to the plaintiff, the interest@24% per annum on the said sum of Rs 37.19,369 from the date of 31st July 2015 till the realization of the payment.

C) Costs of the suit may be awarded in favour of the plaintiff.

D) Or any other relief which this Hon'ble Court deems fit and proper under the circumstances.

Dated this 25th day of April 2022

For Registrar
City Civil Court, At Dindoshi
AVINASH TADLAPURKAR
Advocate For Plaintiff
White House, 97, J.P. Road,
Near Navrang Cinema, Andheri (W),
Mumbai-400 058.

Business Standard
newspaper delivering safely
to homes and offices

For details, SMS reachbs to 57575
or email order@bsmail.in

Business Standard

Insight Out



bsindia



bsindia

business-standard.com

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE MURUGAN FLOUR MILLS PRIVATE LIMITED

RELEVANT PARTICULARS:

1. Name of Corporate Debtor	SHREE MURUGAN FLOUR MILLS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	15/12/1986
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Coimbatore, Ministry of Corporate Affairs
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U15311TZ1986PTC001889
5. Address of the registered office and principal office (if any) of Corporate Debtor	No 5, Vinayagar Koil Street Krishnaswamy Nagar Coimbatore-641045, Tamil Nadu, India.
6. Insolvency commencement date in respect of Corporate Debtor	21/04/2022 (Interim Resolution Professional has received Communication of Order via email from the office of Hon'ble NCLT on 22/04/2022)
7. Estimated date of closure of Insolvency Resolution Process	18th October, 2022.
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Mr. P. Eswaramoorthy Reg No:IBBI/IPA-002 IP-ND0284/2017-18/10842.
9. Address and eMail of the Interim Resolution Professional as registered with the Board	Mr. P. Eswaramoorthy No. 44, 5th Street, Ramalingajothi Nagar Near Corporate Office, Nanjundapuram Road, Ramanahapuram, Coimbatore-641045, Tamil Nadu, India. eMail: eswarfc@gmail.com 0422 - 2322333, 3500466
10. Address and E-Mail to be used for Correspondence with the Interim Resolution Professional, If Different from those given at Sl. No.9.	Same as serial No.9 above
11. Last date for submission of claims	05th May, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Same as serial No.9 above

NOTICE is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process against the SHREE MURUGAN FLOUR MILLS PRIVATE LIMITED on 21st April, 2022, Communication of Order via email from the office of Hon'ble NCLT was furnished to the Interim Resolution Professional on 22/04/2022.

The creditors of SHREE MURUGAN FLOUR MILLS PRIVATE LIMITED are hereby called upon to submit a proof of their claims on or before 05th May, 2022 to the Interim Resolution Professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Note: The Submission of claim to be made in the following specified forms (Forms are available at <https://www.ibbi.gov.in/home/downloads>) along with necessary documentary proof:

Form B : Claim by Operational Creditors except workmen and employees
Form C : Claim by Financial Creditors
Form D : Claim by a Workman or an Employee
Form E : Claim submitted by an authorized representative of workman or employee
Form F : Claim by Creditors other than financial creditors and Operational Creditors

Submission of false or misleading proofs of claim shall attract penalties.
P. Eswaramoorthy, Insolvency Professional
e-Mail: eswarfc@gmail.com
Place : Coimbatore
Date : 23/04/2022
Phone : 0422 - 2322333, 3500466

Whereas the undersigned being the Authorized Officer of M/s. Cholamandalam Investment and Finance Company Limited, in exercise of powers conferred on him under section 13(1) of the said Act read with Rule 6 of the said Rules on this

Sr. No.	Name of Borrower / Co-Borrower / Guarantor	Date of Demand notice	Test Outstanding Amount	Description of Secured Asset(s) / Immovable Property (ies)	Date of Possession
1	LAN No. 11102001703 Gopakumar A N Sujeja A V	23-March-2019	571,631.04/- as on 23-March-2019	Sy No 379/4-2 Puthaveli Kkara Panvoor Emakulam Kerala India 683594 East: Property Of Chinnamma Francis, West: Property Of Puthaveli Kkara, South: Property Of Ajiya, North: Colony Road	15-Apr-2022

The Borrowers / Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the M/s. Muthoot Housing Finance Company Limited, to whom the said property and any other related assets.

Place: Puthaveli, Kerala, Date: 25 April, 2022

Sd/- Authorized Officer, For Muthoot Housing Finance Company Limited

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: 1st Floor, 'Dare House', No. 2, N.S.C. Bose
Enter a better life Road, Chennai - 600001.

POSSESSION NOTICE (APPENDIX IV) RULE 8(1)

Whereas the undersigned being the Authorized Officer of M/s. Cholamandalam Investment and Finance Company Limited, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the said Act with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment and Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name and Address of the Borrower's / Loan Account No.	Date of Demand Notice	Outstanding Amount	Description of the Property Possessed	Date of Possession
1	Loan A/c. No(s): - HL02TR000002063 1) Anil Raju 2) Sheeja Anil Both residing at :- 11/2320/12, Plot No. 25, Hill Gardens, Nr. Temple Thiruvananthapuram, Kerala-595 015.	24.04.2022	₹ 24,85,900.99 (Rupees Twenty Four Lakh Thirty Five Thousand Nine Hundred & Paise Ninety Nine only) as on 22.04.2022	All that piece & parcels of immovable property admeasuring 01.62 Acre and a building bearing No. 8/49- therein comprised in Re-S279/1 in Block No. 1 in old Sy No. 353/1-16 in Village Vill. Kattakada Tal, in the Sub-Dist. of Malappuram in the Region Dist. of Thiruvananthapuram, Kerala. Boundaries as per sale deed.	Symbolic Possession 21.04.2022
2	Loan A/c. No(s): - HL02TR0000005690 1) Balachandran M. 2) Karthik B. I. Both residing at :- OP 492, Chandra Bhavan, Vellamkudi, Near Thottupattam Bridge, Neyyattinkara, Kerala-695 125.	22.04.2022	₹ 21,36,168.09 (Rupees Twenty One Lakh Thirty Six Thousand One Hundred Sixty Eight Paise Nine Only) as on 21.04.2022	Dist.: Thiruvananthapuram, Sub-Dist.: Ottasekharangalam, Tal.: Kattakada, Vill.: Ottasekharangalam, Local Body: Ottasekharangalam Grama Panchayat, OLD SURVEY No. 24/54, RE. SY. Block No. 23, RE. SY. No. (as in Dec.) 370/1-S, RE. SY. No. (as in Rev. Rec.) 370/1-S, Area: (as per Dec.) 01 Acre 21 Sq. Mtrs. All that piece & parcel of land having an area of 01 Acre 21 Sq. Mtrs. corresponding to 03 Cents of property together with trees and everything in it. BOUNDARIES are as in the Document, Location Certificate & Sketch. * BOUNDARIES :- * East: Public way; * North: Property of Sanitha; * West: Property of Rajar; * South: Property of Balachandran	Symbolic Possession 21.04.2022

Place : Thiruvananthapuram, Kerala.
Date : 21/04/2022

For Cholamandalam Investment and Finance Company Limited
Authorized Officer